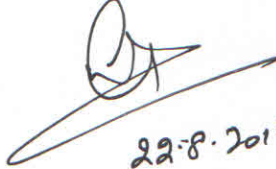


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 22.08.2017.


PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.67/BB/ 2017	-	Admission	Rule-6 of IB	Vibgyor Creations Vs Base Corporation Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	S. GURU PRASANNA 9902025246	ADVOCATE FOR THE PETITIONER / APPLICANT	 22.8.2017

ORDER

Counsel for Petitioner is present. Matter is listed for admission. Counsel for Petitioner informed that, the Application is filed for initiation of Corporate Insolvency Resolution process. However, ^{before admission} subject to initiation ~~is admitted~~, to issue notice to the Respondent at the first instance. The Registry is directed to prepare notices and petitioner counsel is directed to collect the notices and served on the Respondent before admission. List it on 20/09/2017.


Member (T)


Member (J)